

**Central Administrative Tribunal
Madras Bench**

OA/310/00446/2021

Dated the 16th day of April Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

M.B.Sukumaran(MES No.187031),
S/o M.R.Bhaskaran,
AE (QS & C) (Retd.),
No.5A, Malligai Avenue,
Annamal Nagar,
PO Virugambakkam,
Chennai-092.Applicant
By Advocate **Mr.V.Vijay Shankar**

Vs.

1. The Union of India, rep. by its
Secretary,
M/o Defence,
South Block,
New Delhi 110001.
2. The Directorate General (Personnel),
Military Engineer Service,
E-in-C Branch, Kashmir House,
Rajaji Marg,
New Delhi 110011.
3. The Additional Director General(Projects),
Island Grounds,
Chennai-9.Respondents

By Advocate **Mr.P.Srinivasan**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to direct the respondents to release and pay the financial benefits to the applicant on grant of 2nd ACP and 3rd ACP w.e.f. 19.11.2006 and 19.11.2012 respectively with all consequential benefits including arrears within a time frame to be fixed by this Tribunal and pass such other order or orders as may be deemed fit and thus render justice.”

2. Heard Mr.V.Vijay Shankar for the applicant and Mr.P.Srinivasan for the respondents on advance notice. Perused the OA and all the documents.
3. At the time of hearing, counsel for the applicant submits that there is a representation dated 21.10.2020 of the applicant which has not been considered by the respondents and hence, this OA may be disposed of with a direction to the respondents to consider his representation in a time bound manner.
4. Hence, this OA is disposed of, without going into the merits of the case, with a direction of the respondents to consider the pending representation of the applicant dated 21.10.2020 and pass a reasoned and speaking order, as per law, within two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

16.04.2021

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